

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01273/2019  
Chandigarh, this the 10<sup>th</sup> day of December, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Harbans Kaur, aged 55 years, Resident of House No. 18, Police Colony, Sector 17, Chandigarh, Lady Constable (No. 3132/CP) (Group-C) (Retd.), O/o The Director General of Police, UT Chandigarh.

**....Applicant**

**(Present: Mr. J.R. Syal, Advocate)**

**Versus**

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Director General of Police, U.T. Chandigarh, Additional Deluxe Building, Sector 9, Chandigarh – 160009.
3. Senior Superintendent of Police, UT Chandigarh, Additional Deluxe Building, Sector 9, Chandigarh – 160009.
4. Principal Accountant General (A&E), Punjab & U.T. Chandigarh, Sector 17, Chandigarh – 160017.

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**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Admittedly the representation dated 10.12.2018 (Annexure A-5) filed by the applicant staking her claim for salary for the period from 06.06.2015 to 11.12.2015, as prayed in the present O.A., is pending consideration with the respondents. In view of the fact of pendency of representation, I deem it appropriate to dispose of the O.A., in limine, with a direction to the respondent, to whom it has been addressed, to take a call and decide the claim of the applicant, raised by way of indicated representation (Annexure A-5), in accordance with law, by passing a reasoned and speaking order



within a period of one month from the date of receipt of a copy of this order. Ordered accordingly.

2. The order so passed by the respondents be duly communicated to the applicant. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 10.12.2019  
PLACE: CHANDIGARH**

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